

52. Santosh Education Society's Law College, Karim Nagar, A.P.
53. Kalinga Law College, Bhubaneshwar, Orissa.
54. Kamla Nehru Law College, Korba, M.P.
55. Nizamabad Law College, Nizamabad, A.P. (No approval beyond 2000).
56. Gokulanand Maharathi Law College, Bhubaneshwar, Orissa.
57. Brahmapur Law College, Brahmapur, Orissa.
58. Al-Ameen Law College, Bangalore, Karnataka
59. Jawaharlal Nehru Law College, Sohagpur, M.P.
60. A.V. Education Society's Law College, (K.V. Ranga Reddy Law College),- Functioning under Court's Order.
61. Government Law College, Deoria, M.P.
62. Jammu Education Society's Law College, Jammu.
63. Bharat Education Society's Law College, Bangalore, Karnataka.
64. Indra Priyadarshini Law College, Bhopal, M.P.

[Translation]

Environmental Technology Centre

1855. SHRI MOHAN RAWALE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the European Union has offered to set up an Environmental Technology Centre in our country; and

(b) if so, the details thereof and reaction of the Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) No, Sir. However, the European Commission has mentioned the concept of an environmental technology facility, which could provide

Indian enterprises, small and medium and large and local planners with access to best available European techniques as a possible option for future cooperation.

[English]

Delhi Pollution Control Committee

1856. DR. SANJAY SINH: will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of small units which had been shut down as a result of the action taken by the Delhi Pollution Control Committee;

(b) whether Government propose to exempt such units from the purview of the Pollution Act in view of their financial difficulties;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) (a) The Delhi Pollution Control Committee (DPCC) has closed down 118 units after identifying them under 'H' category on the basis of a criteria. In addition to that, the DPCC has also issued closure directions to 682 units for their failure to instal necessary pollution control devices. Out of these, 495 units have been allowed to operate after they have installed necessary pollution control devices.

(b) to (d) The Government has no proposal to exempt any unit from the purview of the Pollution Control Acts. However, Government have formulated a scheme to assist small scale units to set up Common Effluent Treatment Plants (CETPs). Under this scheme, Government have already released Rs. 45.00 crores equally shared by the Central and State Governments as grant-in-aid for construction of 15 CEPTs in 21 industrial areas in Delhi. The other financial incentives, such as, concessional excise duty for procurement of pollution control devices and tax exemptions for shifting of units from non-conforming areas to conforming areas are also available to the small scale industries.

WHO Fellowship

1857. SHRI JAYARAMA LAL SHETTY:
SHRI NADENDLA BHASKARA RAO:
SHRI AJAY KUMAR S. SARNAIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: